

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 344 & 345 of 2017 IN
DFR NO. 1054 of 2017**

Dated: 6th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

GRIDCO Ltd. ...Appellant(s)

Vs.

Powergrid Corporation of India Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. R.K.Mehta
Ms. Himanshi Andley

Counsel for the Respondent (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-1

ORDER

We have heard learned counsel for the appellant. We are of the opinion that it is not possible to waive the additional fee in respect of respondents in excess of four respondents. Application is dismissed.

If the court fee in respect of additional respondents is deposited, list the matter on **27.09.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/tpd